

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:73

ANSWERED ON:05.08.2013

FUNCTIONING OF LABOUR INSPECTORS

Khair Shri Chandrakant Bhaurao;Laguri Shri Yashbant Narayan Singh;Sinh Dr. Sanjay

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether implementation of labour laws have not been successful In achieving their objectives due to the connivance of labour Inspectors, labour enforcement officers and the offenders;
- (b) if so, whether the Government is considering to review the functioning of Labour Inspectors;
- (c) If not, the details of mechanism to ascertain any possible relations between the Labour Inspectors/officers and offenders of various labour laws;
- (d) the number of Inspections conducted during the last three years and the current year and the manner in which these inspections have been under taken; and
- (e) the status of prosecution and action taken against violators in such cases as on date?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNILSURESH)

(a) & (b): No, Madam. Adequate provisions exist under various laws to review the functioning of the labour inspectors.

(c): A mechanism exists under the Labour Laws for supervising and cross-checking the labour inspectors as well as the offenders of the labour laws. Most of the Regional Offices are headed by the Dy. Chief Labour Commissioner (Central) or Regional Labour Commissioner (Central) who keeps a watch on the activities of their subordinates. The Dy. CLC (C), RLC (C), ALC (C) have also been declared authorities/Inspectors under various Labour Laws and as such they can inspect the establishments already inspected by the Labour Enforcement Officers or get the compliance report submitted by the employers/contractors verified through some other officer to ensure that the Labour Inspectors/Officers do not give undue advantage to the offenders of labour laws. The Regional heads also get Information about their officers who visit the establishments for inspections by Interacting with the union leaders, workers and the representatives of the management during their visit/check inspections.

As and when the complaints are received, they are investigated and action is taken against delinquent officials. There is a vigilance apparatus In the Ministry to ensure transparency in the working of the inspection system.

(d) & (e): In the Central Sphere, the officers of the Chief Labour Commissioner (Central) conduct inspections under various Labour Laws and also monitor the enforcements of various Labour Laws through the Regional Offices.

Similarly, Labour Departments of the State Governments enforce and monitor various Labour Laws in the establishments falling under State Sphere.

The number of inspections conducted during the last three years and the current year and status of prosecution and action taken against violators in the Central sphere are at Annexure `A`.